

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

ORDER

No. 497 Dated 20/07/2018

Sanction is hereby accorded to the grant of Financial Assistance in favour of below named Advocates/Dependents of deceased Advocates for medical/financial assistance out of the Advocate's Welfare Fund maintained by the concerned authority, as per the detail given against each:-

S. No.	Name	Amount	Name of the Authorities
1	Smt. Zohra Jabeen Wd/o Late Sh. Mushtaq Hussain Shah Advocate R/O Qasba, Tehsil Haveli. District Poonch.	Rs.3.00 Lacs	Registrar Judicial, High Court Wing Jammu.
2.	Sh. Sameer Malik, Advocate R/O W.No.10, H.No.15, Distt. Poonch.	Rs.5.00 Lacs	Registrar Judicial, High Court Wing Jammu.
3.	Smt. Anita Kohli (Wd of Late Sh.Rajesh Kohli, Advocate) R/O H.No.415 Gali Katyar Puri Mandi, Jammu	Rs.2.00 Lacs	Principal District & Sessions Judge, Jammu.
4.	Mst. Feroza Tabasum Wd./o Late Sh. Mohammad Irfan Sheikh, Adv. R/O Bagh-i-Bachroo, Distt. Budgam	Rs.3.00 Lacs	Principal District & Sessions Judge, Budgam.
5.	Sh. Hafiez ur Rehman, Adv. R/O Jammu	Rs.3.00 Lacs	Principal District & Sessions Judge, Jammu.

By Order

(Mohammad Yasin Beigh)
Joint Registrar (Adm.)

No. 19126-43/LP Dated 20/07/2018

Copy forwarded to the:-

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K, Srinagar
2. Secretary to Hon'ble Mr. Justice Ali Mohammad Magray
3. Secretary to Hon'ble Mr. Justice Dhiraj Singh Thakur
..... for information of Their Lordship.
4. Registrar Judicial, J&K High Court, Jammu.
5. Principal District & Sessions Judge Poonch for information.
- 6-7. Principal District & Sessions Judge Jammu/Budgam.

.....for information, and with the direction to disburse the said amount to the concerned after proper identification and against receipt out of the Advocate's Welfare Fund Account maintained by their offices.

Contd...